

Central Administrative Tribunal, Principal Bench

O.A.No.2043/92

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 2nd day of May, 1997

(12)

Shri Anil Sapru s/o Sh. H.K.Sapru and
Smt. Rani Sapru w/o Late Shri H.K.Sapru
Applicant/proposed LRs.
r/o Flat No.12, New Delhi Co-operative Group
Housing Society, Vasundra Enclave, New Delhi.- Applicants

(None)

Vs.

1. Union of India through
the Ministry of Communications
Sanchar Bhawan
New Delhi.
2. Director General P & T
Dak Tar Bhawan
Parliament Street
New Delhi.
3. Director of Postal Services
Delhi Circle
Mohan Singh Place
Baba Kharak Singh Marg
New Delhi.
4. Shri Chander Bhan - I
through Director of Postal Services
Delhi Circle, Mohan Singh Place
Baba Kharak Singh Marg
New Delhi.
5. Shri Gulab Singh
through Director of Postal Services
Delhi Circle, Mohan Singh Place
Baba Kharak Singh Marg
New Delhi.
6. Shri R.N.Rajput
through Director of Postal Services
Delhi Circle
Baba Kharak Singh Marg
New Delhi.
7. Shri C.L.Chauhan
through Director of Postal Services
Delhi Circle
Baba Kharak Singh Marg
New Delhi.
8. Shri Amar Chand-II
through Director of Postal Services
Baba Kharak Singh Marg
New Delhi.

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9. Shri Madan Mohan Sharma
through Director of Postal Services
Delhi Circle
Baba Kharak Singh Marg
New Delhi.

10. Shri S.P. Munjal
Sr. Supdt.
through Director of Postal Services
Delhi Circle.

11. Shri K.L. Baboota,
Sr. Supdt.
through Director of Postal Services
Delhi Circle.

12. Shri Radhey Shyam Sharma
Sr. Superintendent through
Director of Postal Services
New Delhi.

13. Shri Ramesh Chandra Khurana
through Director of Postal Services
Delhi Circle.

... Respondents

(By Shri M.K. Gupta, Advocate)

O R D E R (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

We note that in this application the applicant has sought promotion to the post of Lower Selection Grade (RMS) w.e.f. 1.10.1968. Therefore, this application is liable to be dismissed on the ground of limitation. Learned counsel for the respondents has also brought to our attention the Judgment of this Tribunal in OA No. 1368/92 with connected cases decided on 10.5.1996. In the appeal, the same have already been dismissed by the Hon'ble Supreme Court by order dated 2.8.1996. Copies of the same are taken on record.

2. In these cases the Tribunal after detailed discussion came to the conclusion that the applicants had not furnished any material to grant promotion w.e.f. 1.10.1968 and there was no justification for interreference in this OA.

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3. In view of the above, we find no merit in this OA
and is accordingly dismissed both on limitation and on
merits. No costs.

~~R.K. AHOJA~~
(R.K. AHOJA)
MEMBER(A)

/rao/

~~Lakshmi Swaminathan~~
(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

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